

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:2234  
ANSWERED ON:27.03.2012  
INVOLVEMENT IN ILLEGAL CONSTRUCTIONS  
Das Shri Khagen;Singh Shri Sushil Kumar

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government has received complaints regarding involvement of Municipal Corporation of Delhi (MCD) officials and Delhi Police personnel in the illegal constructions and encroachments in the National Capital Territory (NCT) of Delhi;
- (b) if so, the total number of such complaints received by the Government and the cases registered during each of the last three years and the current year, separately;
- (c) whether the Government has taken any action against the officials of MCD and Delhi Police found guilty of involvement in allowing illegal constructions;
- (d) if so, the details including the number of such officials convicted and dismissed from service during the said period; and
- (e) the steps taken by the Government to prevent further illegal constructions and encroachments in Delhi?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): The Municipal Corporation of Delhi (MCD) has informed that during the last three years and the current year (up to 29.2.2012), 11953 complaints have been received regarding illegal constructions. However, on the basis of gravity of the allegations made, 403 complaints were taken up for investigation by its Vigilance Department. The year-wise details in this regard are as under:

Year	Number of complaints received in Department of MCD	Cases investigated by Department of MCD	Departmental Action (RDA) registered Regular in Vigilance Department of MCD
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2009	2753	116	43
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2010	2520	91	65
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2011	5383	124	25
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2012 (up to 29.2. 2012)	1297	72	5
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Total	11953	403	138
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The year-wise details of the complaints received by Delhi Police regarding involvement of police officials in illegal constructions and encroachment are as under:

Year	Number of complaints received
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2009	390
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2010	616
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2011 1476

2012 (up to 126  
29.2.2012)

Total 2608

However, in only one case, Delhi Police registered an FIR against the staff of Delhi Development Authority and MCD.

(c) & (d): During the last three years and current year (up to 29.02.2012), regular departmental action (RDA) was registered against 391 officials of MCD and penalties under the Delhi Municipal Corporation Services (Control & Appeal) Regulations, 1959 have been imposed upon 28 officials of MCD for allowing illegal constructions in NCT of Delhi. One official has been dismissed from Municipal services for allowing illegal construction. During the same period, Delhi Police has also taken action against 418 police personnel who were found guilty in allowing illegal constructions and encroachment of various types. However, no Delhi Police personnel has been convicted or dismissed from service for allowing illegal constructions and encroachment.

(e): Whenever any unauthorized construction is noticed, action against the illegal/unauthorized constructions is taken by the Building Department of the respective Zone as per provisions of the Delhi Municipal Corporation Act, 1957. MCD has revamped its infrastructure for detection and control on unauthorized/illegal constructions in Delhi. In this context, a number of measures have been taken which include restructuring and strengthening of Central Control Room, Zonal Control Room, etc. In addition, a Nodal Steering Committee has been set up by the Hon'ble High Court of Delhi to monitor action against unauthorized/illegal constructions. The Govt. of NCT of Delhi has constituted a Sub-Division level Special Task Force to act against unauthorised/ unsafe construction on public/private land.